

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.625 of 2020**

Mahesh Kant Sahdeo **Petitioner**

Versus

1. The State of Jharkhand
2. Narendra Kishore Vaidya **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. P. S. Dayal, Advocate
For the State : Ms. Mohua Palit, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 09th September, 2021

1. Defect, as pointed out by the office is, hereby, ignored for the time being.
2. It has been submitted by the learned counsel for the petitioner that the present revision application has arisen out for the offence under Section 138 of the Negotiable Instruments Act. It has further been submitted that there is chance of settlement of the dispute, hence the matter may be referred before the Lok Adalat.
3. Learned A.P.P has not objection.
4. In view of the submission of learned counsel for the petitioner, the matter is referred before the National Lok Adalat, scheduled to be held on 11.09.2021.

(Rajesh Kumar, J.)

Chandan/-